

**GOVERNMENT OF INDIA**  
**MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1505**  
ANSWERED ON 26<sup>th</sup> JULY, 2018

**ROAD ACCIDENTS**

†1505. SHRI NIHAL CHAND:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the State-wise number of road accidents reported and the number of persons killed in these accidents across the country during the last one year and the steps taken to check these accidents;

(b) whether the number of road accidents reported and the persons died in these accidents has declined as compared to previous years and if not, the effective steps taken for checking these accidents; and

(c) whether the Government proposes to introduce any insurance cover or provide compensation to the families/ relatives of the people died in the road accidents?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI MANSUKH L. MANDAVIYA)

(a) to (b) As per the data received from police department of States/UTs, significant reduction in road accidents and fatality have been achieved in the calendar year 2017. Incidence of road accidents have declined by 3.3 per cent in 2017 as compared to 2016. There is a 1.9 per cent fall in the number of persons killed in road accidents in 2017.

<b>Parameter</b>	<b>2016</b>	<b>2017</b>	<b>% change over previous year</b>
Number of road accidents	4,80,652	4,64,910	-3.3
Number of persons killed	1,50,785	1,47,913	-1.9

State/UT-wise details of number of road accidents persons killed in road accidents during the calendar years 2016 and 2017 is Annexed.

Ministry has taken a number of steps including long terms strategy to prevent road accidents and road accident fatalities as per details mentioned under: -

- 1) The Government has approved a National Road Safety Policy. This Policy outlines various policy measures such as promoting awareness, establishing road safety information data base, encouraging safer road infrastructure including application of intelligent transport, enforcement of safety laws etc.

- 2) The Government has constituted the National Road Safety Council as the apex body to take policy decisions in matters of road safety.
- 3) The Ministry has constituted Group of Ministers of State Transport Ministers to examine the best practices of Transport and suggest issues to improve road safety.
- 4) Based on the recommendation of Group of Minister, the Ministry introduced Motor Vehicle (Amendment) Bill 2017 covering entire gamut of road safety.
- 5) The Bill contains the provision of creation of Motor Vehicle Accident Fund, implementation of Cashless Treatment Scheme during Golden Hour, setting up of a dedicated agency for road safety viz. National Road Safety and Traffic Management Board (NRSTMB), enhancement of penalty for traffic rule violations, etc. which have direct impact on road safety.
- 6) The Ministry has formulated a multi-pronged strategy to address the issue of road safety based on 4 'E's viz. Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care.
- 7) Road safety has been made an integral part of road design at planning stage.
- 8) Road Safety Audit of selected stretches of National Highways has been taken up.
- 9) The threshold for four laning of national highway has been reduced from 15,000 Passenger Car Units (PCUs) to 10,000 PCUs. About 52,000 Km of stretches of State Highways has been identified for conversion to national highways.
- 10) Setting up of model driving training institutes in States and refresher training to drivers of Heavy Motor Vehicle in the unorganized sector.
- 11) Advocacy/Publicity campaign on road safety through the electronic and print media.
- 12) Tightening of safety standards for vehicles like Seat Belts, anti-lock braking system etc.
- 13) High priority has been accorded to identification and rectification of black spots (accident prone spots) on national highways.
- 14) Guidelines for identification and rectification of black spots, carrying out road safety audits and preparation of road safety improvement proposals on NHs and also guidelines on implementation of road safety engineering measures on state roads under Central Road Fund (CRF) have been issued.
- 15) 789 black spots based on fatalities in 2011,2012,2013 and 2014 calendars years have been identified. So far 189 spots have already been rectified. Rectification measures at 256 spots have been sanctioned which are in various stages of implementation. 138 spots are on State Government roads / with other agencies. The balance 206 spots would be taken separately or would be rectified as part of ongoing projects.
- 16) As a measure of supplementing the efforts of States / UTs for minimizing the accident potential at the identified locations / stretches through engineering improvement on state roads, Ministry of Road Transport & Highways had taken a decision to sanction road safety works on state roads with an earmarked allocation of 10% of funds allocated to the state roads under Central Road Fund.
- 17) Ministry has delegated powers to Regional Officers of MORTH for technical approval to the detailed estimates for rectification of identified Road Accident black spots for expediting the rectification process to ensure safety of road users.
- 18) Ministry had issued guidelines vide O.M. dated 14.1.2016 for taking up of Road Safety Audits on National Highways either as part of EPC/BOT projects or as stand-alone Road Safety Audits.
- 19) Guidelines for pedestrian facilities on National Highways for persons with disabilities have also been issued to all States / UTs.

- 20) In order to ensure safe and smooth flow of traffic, Ministry of Road Transport & Highways has envisaged a plan for replacement of all the Level Crossing on National Highways by ROB's / RUB's and replacement / widening / strengthening of weak and narrow bridges under a scheme Setu Bhartam. Under this programme, construction of 208 Level Crossings at an estimated cost of Rs. 20,800 Crore are included.
- 21) Two National Level Workshops and several Regional Training workshops in 11 states have been organized on Road Safety Engineering.
- 22) A Certification Course for Road Safety Auditors has been commenced in Indian Academy of Highway Engineers (IAHE) and 42 Auditors are certified.
- 23) Ministry of Road Transport & Highways has constituted a District Road Safety Committee in each district of the country to promote awareness amongst road users under the chairmanship of Hon'ble Member of Parliament (Lok Sabha) from the district..
- 24) During 2017-18, NHAI has conducted the "Free Eye Check-up" campaign at 50 selected Toll-Plazas in order to reduce the no. of accidents involving Multi Axle Vehicles/Trucks and distributed free glasses to the Truck Drivers having poor vision.

( c ) Pradhan Mantri Suraksha Bima Yojana (PMSBY) was launched on 9<sup>th</sup> May, 2015 by the Government to provide accidental insurance cover including the road accidents. PMSBY provides accidental death/disability insurance cover of Rs. 2 Lakhs for an annual premium of Rs.12/-. Any person within the age group of 18-70 years having a bank account can enrol for PMSBY. The scheme is offered/ administered through Insurance Companies both public sector and private in tie-up with scheduled commercial banks / Regional Rural Banks / Cooperative Banks concerned.

The Motor Vehicles Act 1988 contains the provision of compensation. As per Section 165(1) of Motor Vehicles Act, 1988, a State Government may, by notification in the official Gazette, constitute one or more Motor Accidents Claims Tribunals for such area as may be specified in the notification for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to, persons arising out of the use of motor vehicles, or damages to any property of the third party so arising, or both. Sub-section (2) of Section 165 empowers the State Government to appoint such number of members as the State Government may think fit to appoint. Sub-section (3) of Section 165 empowers State Government to regulate distribution of business if there are two or more Claims Tribunals for an area. Thus, the matter regarding disposal of cases by Motor Accident Claims Tribunals comes under the jurisdiction of State Governments. Ministry has increased the compensation amount for third party mentioned in the Second Schedule.

ANNEXURE REFERRED TO IN REPLY TO PART (a) to (b) OF LOK SABHA UNSTARRED QUESTION NO. 1505 ANSWERED ON 26/07/2018 ASKED BY . SHRI NIHAL CHAND:

Number of accidents and Persons Killed in Road Accidents in India during the calendar years : 2016 to 2017

Sl. No.	States/UTs	Number of Road Accidents		Persons killed	
		2016	2017	2016	2017
1.	Andhra Pradesh	24888	25727	8541	8060
2.	Arunachal Pradesh	249	241	149	110
3.	Assam	7435	7170	2572	2783
4.	Bihar	8222	8855	4901	5554
5.	Chhattisgarh	13580	13563	3908	4136
6.	Goa	4304	3917	336	328
7.	Gujarat	21859	19081	8136	7289
8.	Haryana	11234	11258	5024	5120
9.	Himachal Pradesh	3168	3114	1271	1203
10.	Jammu & Kashmir	5501	5624	958	926
11.	Jharkhand	4932	5198	3027	3256
12.	Karnataka	44403	42542	11133	10609
13.	Kerala	39420	38470	4287	4131
14.	Madhya Pradesh	53972	53399	9646	10177
15.	Maharashtra	39878	35853	12935	12264
16.	Manipur	538	578	81	136
17.	Meghalaya	620	675	150	182
18.	Mizoram	83	68	70	60
19.	Nagaland	75	531	46	41
20.	Odisha	10532	10855	4463	4790
21.	Punjab	6952	6273	5077	4463
22.	Rajasthan	23066	22112	10465	10444
23.	Sikkim	210	196	85	78
24.	Tamil Nadu	71431	65562	17218	16157
25.	Telangana	22811	22484	7219	6596
26.	Tripura	557	503	173	161
27.	Uttarakhand	1591	1603	962	942
28.	Uttar Pradesh	35612	38783	19320	20124
29.	West Bengal	13580	11631	6544	5769
30.	Andaman & Nicobar Islands	238	189	17	21
31.	Chandigarh	428	342	151	107
32.	Dadra & Nagar Haveli	70	67	46	43
33.	Daman & Diu	71	79	38	36
34.	Delhi	7375	6673	1591	1584
35.	Lakshadweep	1	1	1	0
36.	Puducherry	1766	1693	244	233
	<b>Total</b>	<b>480652</b>	<b>464910</b>	<b>150785</b>	<b>147913</b>

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